Pension Scheme for Ad-hoc workers in PSUs

1620. SHRI BASAWARAJ PATIL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of employees who are working for more than 20 years on *ad-hoc* basis in Public Sector Undertakings (PSUs) and the steps taken by Government for their better future;
- (b) the demands by labourers who worked for long periods for pension scheme; and
 - (c) the progress achieved in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) to (c) Statistics about the number of employees working on ad-hoc basis in Public Sector Undertakings (PSUs) is not maintained centrally. Old age security in the form of Provident Fund and Pension is provided to employees, if the PSU which employs them is covered under the Employees' Provident Fund & Miscellaneous Provisions Act, 1952. Further, the New Pension Scheme (NPS) is open to all citizens of India.

Welfare schemes for children working in unorganised sector

1621. SHRI P. RAJEEVE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the details of the implementation of the National Child Labour Welfare Scheme during last year;

^{*} As on 30th November, 2013.